

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.
* * *

Date of Decision: 17.07.1992.

DA 759/91

JAI NARAIN & ORS. ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE SHRI J.P. SHARMA, MEMBER (J).

For the Applicants. ... SHRI B.N. SINGHVI.

For the Respondents ... SHRI J.C. MADAN,
proxy counsel for
Shri P.P. Khurana.

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J).)

Initially the case has been filed regarding certain transfer policy with which the applicants are aggrieved. In the pleadings also there is a mention as a ground that the transfer will hit the principles of 'Equal pay for equal work'. In fact, the claim does not show any relief on the basis of reliefs prayed for in para 8 of the application. In view of this fact, the learned counsel for

the applicant gave a statement at the bar that he wants to withdraw this application with permission to file fresh application on the principles of 'Equal pay for equal work'.

The learned counsel for the respondents has no objection. The application is, therefore, dismissed as not pressed with the liberty to file fresh application on the principles of 'Equal pay for equal work', if he so advised, subject to the law of limitation.

J. P. Sharma
17.7.92
(J.P. SHARMA)
MEMBER (J)